

**THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA):** (a) & (b). Government have received a proposal from Sir Richard Attenborough, a famous British Actor and an internationally reputed Producer, for help in the production of a film on Mahatma Gandhi. Government have reacted favourably to the proposal of Sir Richard Attenborough.

(c) Government have seen the script of the proposed film. It has also been seen by acknowledged and established Gandhian scholars in India and the modifications suggested by them have been in-corporated by Sir Attenborough. He has also expressed his willingness for considering further suggestions/modifications.

(d) The whole project, including investment requirements, distribution of sale proceeds and profits etc. is being appraised in detail.

**Death of a Harijan Worker in the Mine of Area VIII of B.C.C.L. on 18-7-1975**

**6929. SHRI A. K. ROY:** Will the Minister of COAL AND ENERGY be pleased to state:

(a) whether he is aware of the order of certificate issued to the Deputy Commissioner, Dhanbad to attach the property of the B.C.C.L. to realise compensation for the accidental death of a Harijan worker in the mine of Area No. VIII on 18-7-1975;

(b) whether such callous attitude of the B.C.C.L. has created resentment amongst the workmen; and

(c) if so, facts in detail and the steps taken thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN):** (a) Bharat Coking Coal Ltd. has not received any such order issued by the Deputy Commissioner, Dhanbad.

(b) No representation from the dependents of Workmen/workers representative, trade union leaders or Distt. Administration has been received by B.C.C.L. in respect of delay in payment of compensation.

(c) Late Kishore Harijan and two other leaders met with fatal accident in Kunustore Colliery on 18-7-1975. The delay in payment of compensation to the deceased workmen occurred due to oversight inadvertently. The payment of compensation to all the deceased workmen is being made through the compensation Commissioner immediately. An inquiry committee has been constituted for inquiring into these delays and reasons for not making timely payment of compensation to the deceased workmen. Besides, the system for payment of compensation under workmen's Compensation Act has also now been streamlined to ensure immediate payment in such injury/accidental death cases.

**Giovanola Binny Limited, Cochin**

**6930. SHRI S. M. KRISHNA:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the composition of the Board of Directors of Giovanola Binny Limited, Cochin, Kerala, value of shares held by the Directors/Principal Officers and Public Financial Institutions including various banks;

(b) whether the Company is a holding company for others and/or subsidiary to any other Company or both;

(c) who are the principal shareholders holding 1000 equity shares or more;

(d) whether it is also a fact that the Company has committed irregularities under the Companies Act, 1956; and

(e) if so, the details thereof and action being proposed to be taken against all those involved?